

Setting up of Power Projects in Andhra Pradesh

499. DR. Y. LAKSHMI PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the details of Power Projects cleared to be set up in Andhra Pradesh; and

(b) the future plans to augment the supply of Power in Andhra Pradesh in view of severe power shortage in the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) The details of power projects cleared techno-economically for being set up in Andhra Pradesh are as follows:—

Sl. No.	Name of the Project	Capacity (MW)
1.	Jegurupadu CCGT (T) (M/s. GVK Industries)	216
2.	Priyadarshini HEP (H) Jurala	6×36.9
3.	Godavari CCGT (T) (M/s. Spectrum Power Generation Ltd.)	208
4.	Nagarjunasagar HEP (H) Tail Pond Dam	2×25

(b) Singur HEP (15 MW), Kothagudem TPS (250 MW) and Jegurupadu (45 MW) are expected to be commissioned during the current year which is likely to ease the power shortage in Andhra Pradesh. In addition, the future plans include inter-alia augmenting additional generating capacity by short gestation projects, improving

performance of existing power stations, implementing demand side management and conservation measures, and expediting the commissioning of ongoing projects.

Development of Land allotted to Mohan Meakins Sehkari Awas Samity

500. SHRI RAJ NATH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that U.P. Avas Vikas Parishad is developing Vasundhara town-ship on the outskirts of Delhi;

(b) whether land for residential purposes has been allotted in sector 5 of the above town-ship to Mohan Meakins Sehkari Avas Samiti;

(c) whether U.P. Avas Vikas Parishad had failed to develop the Society's land for a long period, if so, the reasons therefor;

(d) whether compensation for above land is yet to be paid to the farmers as per existing guidelines, if so, the details thereof; and

(e) whether any time frame has been drawn to develop the above land, if so, the reasons for not adhering to the time frame?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT, (DR. U. VENKATESWARLU): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

501. [With Drawn]

Deep Sea Fishing licences to foreign charter ships

502. SHRI K.R. MALKANI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Government have issued licences to more than a hundred foreign charter ships for deep sea fishing in India's Exclusive Economic Zone;